

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 55944/2024

[Arising out of impugned final judgment and order dated 16-02-2024 in CRP No. 101591/2021 passed by the High Court of Karnataka Circuit Bench at Dharwad]

RENUKA

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

[HEARD BY : HON. PAMIDIGHANTAM SRI NARASIMHA AND HON. JOYMALYA BAGCHI, JJ.]

IA No. 289247/2024 - CONDONATION OF DELAY IN FILING

IA No. 289245/2024 - EXEMPTION FROM FILING O.T.

Date : 29-04-2025 This petition was called on for pronouncement of judgment today.

For Petitioner(s) :Ms. Rudrali Patil, Adv.
Mr. Shaantanu Devansh, Adv.
Mr. Suhas Hosamani, Adv.
Ms. Rushika Patil, Adv.
Mr. Sabeel Ahmed, Adv.
Mr. Anshuman, AOR

For Respondent(s) :Mr. D. L. Chidananda, AOR

Mr. Anand Sanjay M Nuli, Sr. Adv.
Mr. Abhishek Kanyalur, Adv.
Mr. Suraj Kaushik, Adv.
Mr. Nanda Kumar K B, Adv.
Ms. Akhila Wali, Adv.
Mr. Akash Kukreja, Adv.
M/S. Nuli & Nuli, AOR

1. Hon'ble Mr. Justice Joymalya Bagchi pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Pamidighantam Sri Narasimha and His Lordship.

2. Delay condoned. Leave granted.

3. The Criminal Appeal is allowed in terms of the signed reportable judgment.

4. Pending application(s), if any, stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file.)